

Statement of Immovable Property Return for the year 2017 (as on 01.01.2018)

1. Name of Officer (In Full) : ANIL MEHTA.

3. Present post held: Deputy Director

2. Service to which the Officer belongs: GENERAL CENTRAL SERVICES.

4. Present Pay: Rs. 96600/- BASIC

Name of District sub- division, Taluk and Village in which the property is situated	Name and details of property housing lands and other buildings	Cost of construction / acquirement (and year when purchased) including of land in case of house and year when purchased	*Present Value	If not in own name, state in whose name held and his/ her relationship to the Govt. Servant	How acquired whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of person(s) from whom acquired	Annual income from property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Vikaspuri, New Delhi	Flat No. C-103, First Floor, Ganga CGHS, Mahindra Apartment Plot No. 4, Bodela Phase I	Purchased on 31.05.2005	Purchased at 9.75 lakhs. Present approx. appreciated value Rs 60 lakh.	NA	Purchased from Capt. S. S. Bhatnagar and Smt. Asha Bhatnagar. I have no official dealing with the above Persons.	Nil	NA
Village Brau (Rampur bushaher), Tehsil Nirmand, Distt. Kullu, Himachal Pradesh	Plot- 7 biswa in which my share is ¼ that is 1.75 biswa	Purchased by my father on 11.05.1988.	Present approx. value of the plot Rs 20 lakh my share Rs 5 lakh	NA	Purchased from Shri. Mool chand, Shri. Dayal singh and Shri. Bachiter singh, S/o Shri Hari chand, Village Shakroli, Distt. Kullu, H.P. I have no official dealing with the above Persons	Nil	NA

Signature 

Name: ANIL MEHTA

Designation: Deputy Director

Date: 31.01.2018

Note:

- * In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- ** Includes short term lease also.

3. The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules 1955, [now rule 18(1) of the CSS (Conduct) Rule, 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage either in his own name or in the name of any members of his family or in the name of any other person dependent on government servant.
4. The wording 'No change' or 'No addition' or 'as in the previous year' may be avoided and all details filled up.
5. AIS Officers are requested to fill the form in duplicate.
6. All columns should be filled duly typed neatly.